

Application for grant of Certificate of Registration rejected

February 24, 2000

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected the applications for grant of a certificate of registration submitted by the undernoted financial companies:

Sr.No.	Name of the Company	Rejected on
1.	Jamuna Valley Finance & Investment (India) Pvt. Ltd., M. D. Road, Nagaon-782 001, Assam.	18.02.2000
2.	Amoli Finance & Leasing Ltd., 2nd Floor, Shivalik Palace, Faizabad Road, Indira Nagar, Lucknow, Uttar Pradesh.	22.02.2000

As such, the above companies cannot transact the business of a non-banking financial institution as defined in Clause (a) of Section 45 IA of the Reserve Bank of India Act, 1934. The companies have also been prohibited from acceptance of deposits under Section 45MB(1) and prohibited from alienation of assets under Section 45MB(2) of the Reserve Bank of India Act, 1934.

N. S. D. Lobo
Asstt. Manager

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